

tan Steelworks Construction Limited, A.P.S.C.C. etc., were consulted in this regard ;

(e) if not, the reasons therefor ; and

(f) the particulars of persons responsible for this decision ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) The estimated cost of the Ash-Pond in Visakhapatnam Steel Plant area at the time of invitation of the tenders was Rs. 8,20 crores. It was subsequently updated to Rs. 8.54 crores.

(b) The contract was awarded to a private company ; but not at Rs. 1 crore more than the estimated cost.

(c) Does not arise in view of reply to (b) above.

(d) No, Sir.

(e) There is no such practice to consult these parties.

(f) Does not arise in view of reply to part (e) above.

Proposal to change the set up of public undertakings

4892. PROF. P.J. KURIEN : Will the Minister of FINANCE be pleased to state :

(a) whether Government propose to bring about basic structural changes in the management set up of public sector undertakings ;

(b) if so, the details thereof ;

(c) whether any effort has already been made in this direction ; and

(d) if so, the details thereof ;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). Making structural changes in the management set up of public sector undertakings is a continuing process and various proposals are examined by the Government in this regard from time to time. This is also included in the terms of reference of the Committee to Review Policy for Public Enterprises set up in September, 1984. Though the Committee has submitted its report, it is not in the public interest to divulge the details of the Report or the action proposed to be taken thereon at this stage.

[*Translation*] -

News-item captioned "Subsidy to large farmers opposed"

4893. SHRI SHANTI DHARIWAL ; SHRI VISHNU MODI :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the news-item captioned "Subsidy to large farmers opposed" appearing in the 'Financial Express' dated 23rd July, 1985 ;

(b) if so, whether the National Bank for Agriculture and Rural Development has recommended to Government to discontinue subsidy to big farmers ; and

(c) if so, the action taken by Government so far on the recommendation of NABARD ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

[*English*]

Ban on Recruitment in Public Undertakings

4894. SHRI THAMPAN THOMAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is a ban on the recruitment of workers in all categories in the public sector undertakings;

(b) if so, since when this ban is in operation; and

(c) the number of jobs created in the public sector undertakings during the year 1984 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) & (b). In January, 1984, public sector undertakings were advised that except in the most exceptional circumstances, no new post should be created and that the existing vacancies where action for recruitment has not been initiated should not be filled up.

(c) The information is being collected and will be laid on the Table of the House.

**Estate Duty Clearance Certificate
Granted in Andhra Pradesh**

4895. SHRI G. BHOOPATHY : Will the Minister of FINANCE be pleased to state:

(a) in how many cases of deaths that occurred in Arab Countries, Estate Duty Clearance Certificates were granted by the Assistant Controllers of Estate Duty in Andhra Pradesh to the legal heirs of the deceased during the last five years prior to 15 March, 1985;

(b) the total amount of Estate Duty collected in the said cases;

(c) whether Estate Duty was leviable on the compensation amount awarded after death of the deceased and whether it was the 'estate' left by the deceased; and

(d) if not, the measures Government propose to take in future ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) There have been thirty-two Estate Duty

Clearance Certificates issued by the Assistant Controllers of Estate Duty in Andhra Pradesh Charge in the cases of deaths that occurred in Arab Countries to the legal representatives of the deceased during the last five years prior to 15th March, 1985.

(b) The estate duty has been levied and collected in one case only amounting to Rs. 10,352/- as in other cases the principal value of the estates were below the taxable limit.

(c) No case of compensation amount awarded after the death of the deceased has come to the notice of the Department.

(d) Does not arise, in view of (c) above.

**Expenditure on Indiscriminate Import
of Technology Transfer Deals**

4896. DR. G. VIJAYA RAMA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that huge expenditure is being incurred indiscriminately on import of technology transfer deals;

(b) if so, the corrective steps taken/proposed; and

(c) whether it is also a fact, that several instances have come to Government's notice involving public sector units and public servants where the Prime Minister is reported to have ordered review and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). No Sir; Government's policy on induction of technology from outside continues to be selective and this also has been reiterated in the Technology Policy Statement announced in 1983.

(c) No information is available with us.